

(A)

OA/122/89

Coram : Hon'ble Mr. D.K.Chakravorty : Administrative
Member

11/5/1989

Mr.R.M.Vin, the learned counsel for the respondents has sent leave note. Mr.K.K.Shah, the learned counsel for the petitioner present. The case be posted on 23/6/1989 for final hearing. Interim relief earlier granted to continue.

D.Chakravorty
(D.K.Chakravorty)
Administrative Member

a.a.bhatt

(5)

O.A./122/89

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman

1/12/1989

Mr.K.K.Shah and Mr.N.S.Shevde for Mr.R.M.Vin learned advocates for the petitioner and the respondents present. At the instance of Mr.R.M.Vin, ^{who} ~~he~~ stated through Mr.N.S.Shevde that certain orders are being passed, which may make the grievance of the petitioner. The case be fixed on 15th December 1989, for final hearing.

P.H.Trivedi

(P.H.Trivedi)
Vice Chairman

AIT

(6)

O.A./122/89

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

19.1.1990

Heard Mr. K.K. Shah and Mr. R.M. Vin, learned advocates for the petitioner and respondents respectively. Mr. Vin produces the order dt. 9.10.1989, in view of which, Mr. Shah states that he would like to withdraw the case as no grievance survives now. Accordingly, the case stands disposed of as withdrawn.

P.H. Trivedi
(P H Trivedi)
Vice Chairman

*Mogera